Unstarred Questions

- (b) if so, what action has Government taken to correct the erroneous formula and how much time will it take to rectify the formula; and
- (c) whether a reference from a Member of Parliament on the subject is pending disposal in the Ministry?

THE MINISTER OF URBAN DEVELOPMENT (SHRI M. VENKAIAH NAIDU): (a) to (c) A reference on the issue was received, which was examined in consultation with the Land and Development Office (L&DO) and the formula for calculation of conversion fee from leasehold to freehold, was found to be correct. As such, the matter is not pending for disposal in the Ministry.

## Funds crunch for Vijayawada metro project

- 620. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of URBAN DEVELOPMENT be pleased to state:
- (a) whether it is a fact that the Vijayawada Metro Project has been hit by funds crunch; and
  - (b) if so, what steps Government is taking to speed up the work?

THE MINISTER OF URBAN DEVELOPMENT (SHRI M. VENKAIAH NAIDU): (a) No, Sir.

(b) Does not arise.

## Illegal construction business

- †621. SHRI LAL SINH VADODIA: Will the Minister of URBAN DEVELOPMENT be pleased to state:
- (a) whether it is a fact that the business of illegal construction is flourishing in various parts of the country;
- (b) if so, whether Government is considering to take any concrete step in order to curb it; and
- (c) if so, the details thereof and by when such steps will be taken and if not, the reasons therefor?

THE MINISTER OF URBAN DEVELOPMENT (SHRI M. VENKAIAH NAIDU):

(a) Urban Development is a State subject and all kinds of construction activities are regulated by the specific Building Bye Laws of the respective State or city.

<sup>†</sup> Original notice of the question was received in Hindi.